

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 279
TO BE ANSWERED ON 21st JULY, 2026**

FINANCIAL AND ADMINISTRATIVE SUPPORT TO THE PCI

279. DR. M. THAMBI DURAI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has provided all financial and administrative assistance sought by the Pharmacy Council of India (PCI) during the last three years;
- (b) if not, the details of the proposals pending with the Ministry, along with the reasons for the delay;
- (c) whether any shortage of financial or administrative support has affected the functioning of PCI, including approval, inspection or regulatory activities; and
- (d) the steps taken by Government to strengthen the functioning of PCI and ensure timely disposal of its proposals?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d): The Pharmacy Council of India (PCI) constituted under the Pharmacy Act, 1948 is an autonomous statutory body with a well-defined regulatory, administrative, and financial framework. The Act provides for a Central Council and an Executive Committee to administer the affairs of the Council and discharge its statutory functions, including prescribing minimum standards of pharmacy education, approving pharmacy courses and institutions, conducting inspections, maintaining the Central Register of Pharmacists, framing regulations, and regulating pharmacy education and practice.

In addition, the Pharmacy Act, 1948 empowers the PCI to constitute committees, appoint officers and staff, manage its finances, and generate revenue through statutory fees and other charges. The Central Government also provides the PCI with an annual grant-in-aid of Rs. 20 lakh as financial assistance. Also, wherever administrative support from this Ministry is required under the provisions of the Act, including in matters requiring the prior approval of the Central Government, such as under Sections 10 and 18 for the making or amendment of regulations, proposals received from the PCI are examined in accordance with the provisions of the Act and the prescribed procedure, and appropriate action is taken.

Thus, the PCI possesses adequate institutional, administrative, and financial autonomy to discharge its statutory responsibilities independently and to meet its routine expenditure from its own resources.
